

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 229/MP/2016**

- Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 seeking compensation on account of occurrence of 'Change in Law' and 'Force Majeure' events relating to Power Purchase Agreement dated 19.8.2013 entered into between the Petitioner and the Respondent.
- Date of hearing : 9.2.2017
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member
- Petitioner : DB Power Limited.
- Respondent : Tamil Nadu Generation and Distribution Corporation Limited.
- Parties present : Shri Buddy Ranganadhan, Advocate, DB Power Limited  
Shri Deepak Khurana, Advocate, DB Power Limited  
Shri Vikas Adhia, DB Power Limited  
Shri H. Sharma, DB Power Limited  
Shri S. Vallinayagam, Advocate, TANGEDCO

**Record of Proceedings**

Learned counsel for TANGEDCO requested for four weeks time to file reply to the petition. Request was allowed by the Commission.

2. The Commission directed the respondent to file its reply by 31.3.2017 with an advance copy to the petitioner, who may file its rejoinder, if any, by 18.4.2017. The Commission directed the petitioner and the respondent that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 9.5.2017.

**By order of the Commission  
Sd/-  
(T. Rout)  
Chief (Legal)**